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BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA/300(AHM)2021 in CP(IB) 840 of 2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 21.04.2021

Name of the Company:

Abis Exports(India) Pvt Ltd

v/s

Saurabh Jhaveri IRP of Oasis Marien Pvt Ltd

Section 12A of the Insolvency and Bankruptcy Code 2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

ORDER
(through video conferencing)

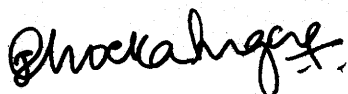
Mr. Pratik Acharya, Advocate appeared on behalf of Applicant. Mr. Saurabh Javeri, IRP is present in person through video conferencing. Ms. Mansi Trivedi, Advocate appeared on behalf of Mr. Bhavin Stwara, Advocate for the Corporate Debtor.

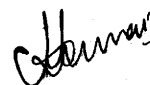
The instant application is filed under Section 12A of the IB Code through IRP for withdrawal of CP (IB) 840/2019.

The learned lawyer appearing on behalf of IRP submitted that Operational Creditor has entered into settlement with the Corporate Debtor and the Corporate Debtor has paid total amount to the Operational Creditor. Hence, Operational Creditor wish to withdraw the CP (IB) 840/2019.

It is informed by the IRP that COC has been constituted and meeting has been held. However, there is only one member in the COC i.e. Operational Creditor. There is no Financial Creditor.

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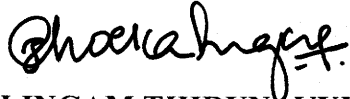


In view of such settlement, the instant withdrawal application is allowed.

The order of admission so passed on 15.02.2021 admitting the CP (IB) 840/2019 filed under Section 9 of the IB Code is hereby set aside. The Corporate Debtor is freed from the rigour of CIRP and the IRP is also discharged from his duties.

It is submitted by the IRP that the Operational Creditor has already cleared his dues.

Accordingly, the instant application is disposed off.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 21st day of April, 2021



MANORAMA KUMARI
MEMBER JUDICIAL